

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.22
C.P. (IB) No.143/BB/2022

IN THE MATTER OF:

M/s. Bank of Baroda ... Petitioner
Vs.
Mr. Mohammed Farouk Suleman Darvesh ... Respondents

Order under Section 95(1) of IBC, 2016

Order delivered on 29.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Sharan Kukreja
Ms.Abhijna Somashekara
For the Respondent : Ms.Sanjana
For RP : Shri Bhupendra Dave

ORDER

1. Heard the Ld. Counsel for the Petitioner, Respondent and RP
2. The Counsel for the RP stated that the report of the RP through I.A is filed on 27.03.2024 and the same is not yet numbered. The registry is directed to verify the same and list it on the next date of hearing.
3. However, the Counsel for the Respondent stated that she has already received the copy of the RP report and also filed the objections for the same vide Dy. No. 2180 dt. 08.04.2024. The same is taken on record.
4. The Ld. Counsel for the Petitioner requested time to file rejoinder to the reply filed by the Respondent to the RP report. Therefore, one week time is granted to the Petitioner to file the same duly serving the copy on the otherside. Further, the RP can also file the rejoinder to the reply filed by the Respondent within one week, if he desire so
5. List the matter on **19.06.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)